

भारतीय बीमा विनियामक और विकास प्राधिकरण INSURANCE REGULATORY AND DEVELOPMENT AUTHORITY OF INDIA

15/ 01/ 2016

To CEO's/ Principal Officers Of All Insurance Broking Companies

Re: Approach in case of non-compliance of IRDA's (Insurance Broker) Regulations, 2015

The Authority has evolved a graded approach for non-compliance / violation of Broker Regulations or its circulars, orders, directions etc. The approach elaborates the procedure and laid down the methodology in case of first time violation and second time violation of the regulations, circular, directions, orders, etc.

However it may be recalled the Insurance Broker Regulations were amended in December, 2013 and new Insurance broker Regulations notified in January, 2014.

Based on the experience gained over the last 6 years and given the fact that the new regulations have been notified, there is a need to revise the approach to be followed in case of non-compliance of Broker Regulations by the broking companies. The objectives behind the approach are two-fold namely:

- 1. To encourage good behaviour and foster better compliance of the regulations by the insurance brokers.
- To simplify the application of penalties in case of non-compliance/ violation of regulations.

In order to achieve the above objective the following approach has been adopted:

- Imposition of monetary penalties is not the solution to encourage good behaviour and foster compliance.
- 2. A graded approach is proposed on the following lines:
 - a. Generally a warning for first time non-compliance

परिश्रम भवन, तीसरा तल, बशीरबाग, हैदराबाद-500 004. भारत © : 91-040-2338 1100, फैक्स: 91-040-6682 3334 ई-मेल: irda@irda.gov.in वेब: www.irda.gov.in



भारतीय बीमा विनियामक और विकास प्राधिकरण INSURANCE REGULATORY AND DEVELOPMENT AUTHORITY OF INDIA

- Largely not undertaking placement of new business till such time the problem is rectified or for 2/4 months whichever is later for second time noncompliance.
- c. Initiate steps for suspension/ cancellation of the license with the condition that the broker will not undertake placement of new business till such time the problem is rectified or 6 months whichever is later for third time noncompliance.
- Greater onus on the Principal Officer to ensure compliance as he will be held personally responsible along-with the compliance officer.
- 4. Methodology to be followed for non-compliance of each and every regulation has been outlined.

The approach to be followed in case of non-compliance of various sub-regulations of IRDA's (Insurance Broker) Regulations, 2013 is placed at Annexure "A" for necessary information.

Bathe

Nilesh Sathe Member (Life)

Encl.: Annexure "A"

परिश्रम भवन, तीसरा तल, बशीरबाग, हैदराबाद-500 004. भारत © : 91-040-2338 1100, फैक्स: 91-040-6682 3334 ई-मेल: irda@irda.gov.in वेब: www.irda.gov.in

Approach in case of non-compliance of IRDA's (Insurance Broker) Regulations, 2013

2

2

Rele	Regulations No evant provision of the regulation	First Time violation	Second Time violation	Third Time Violation
1.	Short title and commencement	No action required		
2.	Definitions Composite Broker	A composite broker who is not licensed for direct life or direct general insurance business yet undertakes soliciting of the said business shall be warned at the first instance. Further he shall not be allowed to carry on business for a period of 2 months or the period he was undertaking soliciting of the said business whichever is longer.	The broker shall not be allowed to carry on business for a period of 4 months or the period he was undertaking soliciting of the said business whichever is longer.	The broker shall not be allowed to carry on business for a period of 6 months or the period he was undertaking soliciting of the said business whichever is longer. The Authority may also initiate the process of suspension/ cancellation of the license of the Insurance Broker Regulations, 2015 as per the procedure laid down in Regulation 41.
	Direct broker	If the direct broker does reinsurance broking business in any form or manner, he shall be warned at the first instance. Further he shall not be allowed to carry on business for a period of 2 months or the period he was undertaking soliciting of the said business whichever is longer.	As above	As above
	Reinsurance Broker	If the reinsurance broker undertakes direct insurance broking business in any form or manner, he shall be warned at the first instance. Further he shall not be allowed to carry on business for a period of 2 months or the period he was undertaking soliciting of the said business whichever is longer.	As above	As above
	Insurer	Any insurer who is found accepting business from an entity who is not licensed for soliciting, shall be asked to explain why compliance of the Act requirement is not met at their end. Based upon the reply and the intention of the company, the insurer shall be warned at the first instance.	The insurer shall not be allowed to carry on business for a period of 2 weeks. Further he may be imposed a penalty of Rs 50 lakhs as stipulated under Section 42D of the Insurance Act, 1938.	The insurer shall not be allowed to carry on business for a period of one month. Further he may be imposed a penalty of Rs 1 crore per day as stipulated under Section 42D of the Insurance Act, 1938. Still further, the Principal Officer / CEO of the insurer shall be removed

Take on	Principal Officer	If the principal officer, does not comply with the definition, he shall be warned in the first instance and asked to comply. He will not be appointed till such time he fulfills the criteria.	The Principal Officer / CEO of the broking company shall be removed and shall not be considered for the post of principal officer/ CEO of the broking company for a period of atleast 1 year after completing the requirements.	and such shall not be considered for the post of principal officer/ CEO of the insurer for a period of atleast 5 years. The Principal Officer / CEO of the broking company shall be removed and shall not be considered for the post of principal officer/ CEO of the broking company for a period of atleast 5 years after completing the requirements.
3	Categories of Insurance brokers	No action required		
4	Functions of 1. Direct broker 2. Reinsurance broker 3. Composite broker	If there are complainants by the policyholder or it is brought to the notice that the broking company has not performed the functions detailed in the regulation, the broker shall be: a) warned and advised to take necessary steps to prevent its re-occurrence. b) The Principal Officer shall be held responsible for the lapse and shall be issued a warning letter. He shall also give an undertaking that the same shall not be repeated. c) the promoters and Board be apprised of the position. f) will not undertake placement of new business till such time the problem is rectified or 2 months whichever is later.	 I. If the violations are repeated then the broker shall have to prove to the Authority that the violations were accidental not deliberate If the violations are found to be found accidental and one off then the broker shall a) submit a plan to set right the shortcomings b) The Principal Officer shall be held responsible for the lapse and shall be issued a warning letter. He shall also give an undertaking that the same shall not be repeated. c) the promoters and Board be apprised of the position. d) report monthly/ quarterly compliance of the steps taken/ measures put in place to prevent its reoccurrence by an independent person. II. If it is found that the violations were deliberate then the broker shall: a) submit a plan to set right the shortcomings b) identify the person(s) responsible for the violations and take necessary action as per the Rules of the 	If the violation is again repeated then initiate steps for suspension/ cancellation of the license under Regulation 41 & 42 in addition to steps mentioned in S.No. II of second time violation with the condition that the broker will not undertake placement of new business till such time the problem is rectified or 6 months whichever is later. In addition the Authority shall record the fit & proper criteria applicable to directors/ shareholders/ promoters.

			company and report the details of	
			such persons to the Authority	
			c) hold the Principal Officer	
			responsible for the violations and	
			remove him. He shall not be	
			considered for the post of principal	
			officer for a period of atleast 1 year.	
			d) promoters and Board be apprised	
			of the position and advised to take	
			necessary corrective steps	
			e) report monthly/ quarterly	
			compliance of the steps taken/	
			measures put in place to prevent its	
			reoccurrence by an independent	
			person f) will not undertake placement of	
			new business till such time the	
			problem is rectified or 4 months	
			whichever is later.	
5, 6	Application for grant of	If the application received for the fresh	whichever is later.	
and 7	license	license does not comply with all the		
and /	neense	requirements listed in the regulations, the		
		same will not be treated as an application		
		accepted by the Authority and the		
		communication to that effect will be given		
		to the applicant. This process shall be		
		completed up to the level of department.		
		completed up to the level of department.		
		In case of renewal application, if the		
		requirements are not fulfilled, specified		
		time to comply with those requirements		
		shall be communicated to the broking		
		company.		
		Procedure as laid down in the regulations		
		for new and renewal shall be followed.		
8	Consideration of application-	Requirements for consideration of		
	Sub Reg. 1 is a general	application		
	provision for which there is no	New application - same shall be verified		
	necessity for penal action. It is	and confirmed at the time of new		5
	for the authority to get	application. If not, applicant shall be		
	satisfied.	advised to comply. If applicant does not		

Sub Reg. 2 is specific to the requirement further till completion of the requirements. These include: i. whether the applicant suffers from any of the disqualification specified under Sec 42D(5) of the Insurance Act. ii. Necessary infrastructure iii Minimum 2 persons with qualifications and experience and in branch office one person per branch iv. with any person, directly or indirectly connected with the applicant refused license by the Authority in the past v. applicant fulfills the capital / networth/ deposit requirements vi. PO possess the required qualification and information about Directors shareholders/ promoters / KMP is submitted. vii. PO suitable to be appointed given his experience, preferably in insurance sector viii. whether PO/ Directors/ Promoters/ shareholders/ pratners are Fit & proper based on statements. is. whether PO/ Directors/ Promoters/ shareholders/ partners are Fit & proper based on statements. is. whether PO/ Directors/ Promoters/ shareholders/ partners are Fit & proper based on statements. is. whether PO/ Directors/ Promoters/ shareholders/ partners are Fit & proper based on statements. is. whether PO/ Directors/ Promoters/ shareholders/ partners are Fit & proper based on statements. is. whether PO/ Directors/ Promoters/ shareholders/ partners are Fit & proper based on statements. is. applicant engaged in business other than the main objects xii. grant of license will be in the interest of policyholders				
requirement These include: i. whether the applicant suffers from any of the disqualification specified under Sec 42D(5) of the Insurance Act. ii. Necessary infrastructure iii Minimum 2 persons with qualifications and experience and in branch office one person per branch iv. with any person, directly or indirectly connected with the applicant refused license by the Authority in the past v. applicant fulfills the capital / networth/ deposit requirements vi. PO possess the required qualification and information about Directors shareholders/ promoters / KMP is submitted. vii. PO suitable to be appointed given his experience, preferably in insurance sector viii. Whether PO/ Directors/ Promoters/ shareholders/ partners are Fit & proper based on statements. ix. whether PO/ Directors/ Promoters/ shareholders/ partners comply with Fit & proper guidelines. x. PO and/ or any other official of insurance broker has violated the code of conduct Xi. applicant engaged in business other than the main objects xii. grant of license will be in the interest of policyholders xiii. grant of license will be in the interest of policyholders/ partners are			comply, application will not be processed	
 i. whether the applicant suffers from any of the disqualification specified under See 42D(5) of the Insurance Act. ii. Necessary infrastructure iii Minimum 2 persons with qualifications and experience and in branch office one person per branch iv. with any person, directly or indirectly connected with the applicant refused license by the Authority in the past v. applicant fulfills the capital / networth/ deposit requirements vi. PO possess the required qualification and information about Directors shareholders/ promoters / KMP is submitted. viii. PO suitable to be appointed given his experience, preferably in insurance sector viii. whether PO/ Directors/ Promoters/ shareholders/ partners are Fit & proper based on statements. ix. whether PO/ Directors/ Promoters/ shareholders/ partners are proper based on statements. ix. whether PO/ Directors/ Promoters/ shareholders/ partners are south Fit & proper guidelines. x. PO and/ or any other official of insurance broker has violated the code of conduct xi. applicant engaged in business other than the main objects xii. grant of license will be in the interest of policyholders xiii. promoters/ shareholders/ partners are 		Sub Reg. 2 is specific to the	further till completion of the requirements.	
the disqualification specified under Sec 42D(5) of the Insurance Act. ii. Necessary infrastructure iii Minimum 2 persons with qualifications and experience and in branch office one person per branch iv. with any person, directly or indirectly connected with the applicant refused license by the Authority in the past v. applicant fulfills the capital / networth/ deposit requirements vi. PO possess the required qualification and information about Directors shareholders/ promoters / KMP is submitted. vii. PO suitable to be appointed given his experience, preferably in insurance sector viii. whether PO/ Directors/ Promoters/ shareholders/ partners are Fit & proper based on statements. ix. whether PO/ Directors/ Promoters/ shareholders/ partners comply with Fit & proper guidelines. x. PO and/ or any other official of insurance broker has violated the code of conduct xi. applicant engaged in business other than the main objects xii. grant of license will be in the interest of policyholders/ sinteres are sxiii. promoters/ shareholders/ partners are		requirement	These include:	
42D(5) of the Insurance Act. ii. Necessary infrastructure iii Minimum 2 persons with qualifications and experience and in branch office one person per branch iv. with any person, directly or indirectly connected with the applicant refused license by the Authority in the past v. applicant fulfills the capital / networth/ deposit requirements vi. PO possess the required qualification and information about Directors shareholders/ promoters / KMP is submitted. vii. PO suitable to be appointed given his experience, preferably in insurance sector viii. whether PO/ Directors/ Promoters/ shareholders/ partners are Fit & proper based on statements. ix. whether PO/ Directors/ Promoters/ shareholders/ partners comply with Fit & proper guidelines. x. PO and/ or any other official of insurance broker has violated the code of conduct xi. applicant engaged in business other than the main objects xii. grant of license will be in the interest of policyholders xiii. promoters/ shareholders/ partners are			i. whether the applicant suffers from any of	
42D(5) of the Insurance Act. ii. Necessary infrastructure iii Minimum 2 persons with qualifications and experience and in branch office one person per branch iv. with any person, directly or indirectly connected with the applicant refused license by the Authority in the past v. applicant fulfills the capital / networth/ deposit requirements vi. PO possess the required qualification and information about Directors shareholders/ promoters / KMP is submitted. vii. PO suitable to be appointed given his experience, preferably in insurance sector viii. whether PO/ Directors/ Promoters/ shareholders/ partners are Fit & proper based on statements. ix. whether PO/ Directors/ Promoters/ shareholders/ partners comply with Fit & proper guidelines. x. PO and/ or any other official of insurance broker has violated the code of conduct xi. applicant engaged in business other than the main objects xii. grant of license will be in the interest of policyholders xiii. promoters/ shareholders/ partners are			the disqualification specified under Sec	
ii. Necessary infrastructure iii Minimum 2 persons with qualifications and experience and in branch office one person per branch iv. with any person, directly or indirectly connected with the applicant refused license by the Authority in the past v. applicant fulfills the capital / networth/ deposit requirements vi. PO possess the required qualification and information about Directors shareholders/ promoters / KMP is submitted. vii. PO suitable to be appointed given his experience, preferably in insurance sector viii. whether PO/ Directors/ Promoters/ shareholders/ partners are Fit & proper based on statements. ix. whether PO/ Directors/ Promoters/ shareholders/ partners are Oply with Fit & proper guidelines. x. PO and/ or any other official of insurance boker has violated the code of conduct xi. applicant engaged in business other than the main objects xii. grant of license will be in the interest of policyholders				
 iii Minimum 2 persons with qualifications and experience and in branch office one person per branch iv. with any person, directly or indirectly connected with the applicant refused license by the Authority in the past v. applicant fulfills the capital / networth/ deposit requirements vi. PO possess the required qualification and information about Directors shareholders/ promoters / KMP is submitted. vii. PO suitable to be appointed given his experience, preferably in insurance sector viii. Whether PO/ Directors/ Promoters/ shareholders/ partners are Fit & proper based on statements. ix. whether PO/ Directors/ Promoters/ shareholders/ partners are Fit & proper based on statements. ix. whether PO/ Directors/ Promoters/ shareholders/ partners comply with Fit & proper guidelines. x. PO and/ or any other official of insurance broker has violated the code of conduct xi. applicant engaged in business other than the main objects xii. grant of license will be in the interest of jolicyholders xiii. promoters/ shareholders/ partners are 				
and experience and in branch office one person per branch iv. with any person, directly or indirectly connected with the applicant refused license by the Authority in the past v. applicant fulfills the capital / networth/ deposit requirements vi. PO possess the required qualification and information about Directors shareholders/ promoters / KMP is submitted. vii. PO suitable to be appointed given his experience, preferably in insurance sector viii. We suitable to be appointed siven his experience, preferably in insurance sector viii. whether PO/ Directors/ Promoters/ shareholders/ partners are Fit & proper based on statements. ix. whether PO/ Directors/ Promoters/ shareholders/ partners comply with Fit & proper guidelines. x. PO and/ or any other official of insurance broker has violated the code of conduct xi. applicant engaged in business other than the main objects xii. grant of license will be in the interest of policyholders xiii. promoters/ bareholders/ partners are				
person per branch iv. with any person, directly or indirectly connected with the applicant refused license by the Authority in the past v. applicant fulfills the capital / networth/ deposit requirements vi. PO possess the required qualification and information about Directors shareholders/ promoters / KMP is submitted. vii. PO suitable to be appointed given his experience, preferably in insurance sector viii. whether PO/ Directors/ Promoters/ shareholders/ partners are Fit & proper based on statements. ix. whether PO/ Directors/ Promoters/ shareholders/ partners comply with Fit & proper guidelines. x. PO and/ or any other official of insurance broker has violated the code of conduct xi. applicant engaged in business other than the main objects xii. grant of license will be in the interest of policyholders/ partners are				
 iv. with any person, directly or indirectly connected with the applicant refused license by the Authority in the past v. applicant fulfills the capital / networth/ deposit requirements vi. PO possess the required qualification and information about Directors shareholders/ promoters / KMP is submitted. vii. PO suitable to be appointed given his experience, preferably in insurance sector viii. whether PO/ Directors/ Promoters/ shareholders/ partners are Fit & proper based on statements. ix. whether PO/ Directors/ Promoters/ shareholders/ partners comply with Fit & proper guidelines. x. PO and/ or any other official of insurance broker has violated the code of conduct xi. applicant engaged in business other than the main objects xii. grant of license will be in the interest of policyholders xiii. grant of license will be in the interest of policyholders xiii. promoters/ shareholders/ partners are 				
connected with the applicant refused license by the Authority in the past v. applicant fulfills the capital / networth/ deposit requirements vi. PO possess the required qualification and information about Directors shareholders/ promoters / KMP is submitted. vii. PO suitable to be appointed given his experience, preferably in insurance sector viii. whether PO/ Directors/ Promoters/ shareholders/ partners are Fit & proper based on statements. ix. whether PO/ Directors/ Promoters/ shareholders/ partners comply with Fit & proper guidelines. x. PO and/ or any other official of insurance broker has violated the code of conduct xi. applicant engaged in business other than the main objects xii. grant of license will be in the interest of policyholders xiii. promoters/ shareholders/ partners are				
license by the Authority in the past v. applicant fulfills the capital / networth/ deposit requirements vi. PO possess the required qualification and information about Directors shareholders/ promoters / KMP is submitted. vii. PO suitable to be appointed given his experience, preferably in insurance sector viii. whether PO/ Directors/ Promoters/ shareholders/ partners are Fit & proper based on statements. ix. whether PO/ Directors/ Promoters/ shareholders/ partners comply with Fit & proper guidelines. x. PO and/ or any other official of insurance broker has violated the code of conduct xi. applicant engaged in business other than the main objects xii. grant of license will be in the interest of policyholders/ xiii. promoters/ shareholders/ partners are				
 v. applicant fulfills the capital / networth/ deposit requirements vi. PO possess the required qualification and information about Directors shareholders/ promoters / KMP is submitted. vii. PO suitable to be appointed given his experience, preferably in insurance sector viii. whether PO/ Directors/ Promoters/ shareholders/ partners are Fit & proper based on statements. ix. whether PO/ Directors/ Promoters/ shareholders/ partners comply with Fit & proper guidelines. x. PO and/ or any other official of insurance broker has violated the code of conduct xi. applicant engaged in business other than the main objects xii. grant of license will be in the interest of policyholders xiii. grant of license xiii be in the interest of policyholders xiii. grant of license xiii be in the interest of policyholders xiii. grant of license xiii be in the interest of policyholders xiii. grant of license xiii be in the interest of policyholders xiii. grant of license xiii be in the interest of policyholders xiii. grant of license xiii be in the interest of policyholders xiii. grant of license xiii be in the interest of policyholders 				
deposit requirements vi. PO possess the required qualification and information about Directors shareholders/ promoters / KMP is submitted. vii. PO suitable to be appointed given his experience, preferably in insurance sector viii. whether PO/ Directors/ Promoters/ shareholders/ partners are Fit & proper based on statements. ix. whether PO/ Directors/ Promoters/ shareholders/ partners comply with Fit & proper guidelines. x. PO and/ or any other official of insurance broker has violated the code of conduct xi. applicant engaged in business other than the main objects xii. grant of license will be in the interest of policyholders xiii. promoters/ shareholders/ partners are				
 vi. PO possess the required qualification and information about Directors shareholders/ promoters / KMP is submitted. vii. PO suitable to be appointed given his experience, preferably in insurance sector viii. whether PO/ Directors/ Promoters/ shareholders/ partners are Fit & proper based on statements. ix. whether PO/ Directors/ Promoters/ shareholders/ partners comply with Fit & proper guidelines. x. PO and/ or any other official of insurance broker has violated the code of conduct xi. applicant engaged in business other than the main objects xii. grant of license will be in the interest of policyholders xiii. promoters/ shareholders/ partners are 				
and information about Directors shareholders/ promoters / KMP is submitted. vii. PO suitable to be appointed given his experience, preferably in insurance sector viii. whether PO/ Directors/ Promoters/ shareholders/ partners are Fit & proper based on statements. ix. whether PO/ Directors/ Promoters/ shareholders/ partners comply with Fit & proper guidelines. x. PO and/ or any other official of insurance broker has violated the code of conduct xi. applicant engaged in business other than the main objects xii. grant of license will be in the interest of policyholders xiii. promoters/ shareholders/ partners are				
shareholders/ promoters / KMP is submitted. vii. PO suitable to be appointed given his experience, preferably in insurance sector viii. whether PO/ Directors/ Promoters/ shareholders/ partners are Fit & proper based on statements. ix. whether PO/ Directors/ Promoters/ shareholders/ partners comply with Fit & proper guidelines. x. PO and/ or any other official of insurance broker has violated the code of conduct xi. applicant engaged in business other than the main objects xii. grant of license will be in the interest of policyholders/ partners are				
submitted. vii. PO suitable to be appointed given his experience, preferably in insurance sector viii. whether PO/ Directors/ Promoters/ shareholders/ partners are Fit & proper based on statements. ix. whether PO/ Directors/ Promoters/ shareholders/ partners comply with Fit & proper guidelines. x. PO and/ or any other official of insurance broker has violated the code of conduct xi. applicant engaged in business other than the main objects xii. grant of license will be in the interest of policyholders/ xiii. promoters/ shareholders/ partners are				
 vii. PO suitable to be appointed given his experience, preferably in insurance sector viii. whether PO/ Directors/ Promoters/ shareholders/ partners are Fit & proper based on statements. ix. whether PO/ Directors/ Promoters/ shareholders/ partners comply with Fit & proper guidelines. x. PO and/ or any other official of insurance broker has violated the code of conduct xi. applicant engaged in business other than the main objects xii. grant of license will be in the interest of policyholders xiii. promoters/ shareholders/ partners are 				
experience, preferably in insurance sector viii. whether PO/ Directors/ Promoters/ shareholders/ partners are Fit & proper based on statements. ix. whether PO/ Directors/ Promoters/ shareholders/ partners comply with Fit & proper guidelines. x. PO and/ or any other official of insurance broker has violated the code of conduct xi. applicant engaged in business other than the main objects xii. grant of license will be in the interest of policyholders xiii. promoters/ shareholders/ partners are				
 viii. whether PO/ Directors/ Promoters/ shareholders/ partners are Fit & proper based on statements. ix. whether PO/ Directors/ Promoters/ shareholders/ partners comply with Fit & proper guidelines. x. PO and/ or any other official of insurance broker has violated the code of conduct xi. applicant engaged in business other than the main objects xii. grant of license will be in the interest of policyholders xiii. promoters/ shareholders/ partners are 				
shareholders/ partners are Fit & proper based on statements. ix. whether PO/ Directors/ Promoters/ shareholders/ partners comply with Fit & proper guidelines. x. PO and/ or any other official of insurance broker has violated the code of conduct xi. applicant engaged in business other than the main objects xii. grant of license will be in the interest of policyholders xiii. promoters/ shareholders/ partners are				
based on statements. ix. whether PO/ Directors/ Promoters/ shareholders/ partners comply with Fit & proper guidelines. x. PO and/ or any other official of insurance broker has violated the code of conduct xi. applicant engaged in business other than the main objects xii. grant of license will be in the interest of policyholders xiii. promoters/ shareholders/ partners are				0
 ix. whether PO/ Directors/ Promoters/ shareholders/ partners comply with Fit & proper guidelines. x. PO and/ or any other official of insurance broker has violated the code of conduct xi. applicant engaged in business other than the main objects xii. grant of license will be in the interest of policyholders xiii. promoters/ shareholders/ partners are 				
shareholders/ partners comply with Fit & proper guidelines. x. PO and/ or any other official of insurance broker has violated the code of conduct xi. applicant engaged in business other than the main objects xii. grant of license will be in the interest of policyholders xiii. promoters/ shareholders/ partners are				
proper guidelines. x. PO and/ or any other official of insurance broker has violated the code of conduct xi. applicant engaged in business other than the main objects xii. grant of license will be in the interest of policyholders xiii. promoters/ shareholders/ partners are				
x. PO and/ or any other official of insurance broker has violated the code of conduct xi. applicant engaged in business other than the main objects xii. grant of license will be in the interest of policyholders xiii. promoters/ shareholders/ partners are				
insurance broker has violated the code of conduct xi. applicant engaged in business other than the main objects xii. grant of license will be in the interest of policyholders xiii. promoters/ shareholders/ partners are				
conduct xi. applicant engaged in business other than the main objects xii. grant of license will be in the interest of policyholders xiii. promoters/ shareholders/ partners are				
xi. applicant engaged in business other than the main objects xii. grant of license will be in the interest of policyholders xiii. promoters/ shareholders/ partners are				
than the main objects xii. grant of license will be in the interest of policyholders xiii. promoters/ shareholders/ partners are				
xii. grant of license will be in the interest of policyholders xiii. promoters/ shareholders/ partners are				
of policyholders xiii. promoters/ shareholders/ partners are				
xiii. promoters/ shareholders/ partners are		×	xii. grant of license will be in the interest	
			of policyholders	
			in sound financial position.	
xiv. employee responsible for soliciting				
should fulfill the requirements.			should fulfill the requirements.	
9 Requirement as to Capital a) Reg 9(1) - minimum paid up capital/	9	Requirement as to Capital		
contribution requirements for direct/			contribution requirements for direct/	
reinsurance and composite brokers -			reinsurance and composite brokers -	
New application - same shall be verified			New application - same shall be verified	

10	Transfer of Ownership	Registration of transfer of shares or contribution only with the prior approval	Any non-compliance for second time violation shall be proceeded as under:	If the violation is again repeated the initiate steps for suspension
		unencumbered. <u>New application</u> – as per a) above <u>Renewal application</u> – as per a) above.		
		manner to secure credit or any other facility and at all times shall be		
		company not to be pledged in any form or		
		d) Reg 9(6) - shares of insurance broking		
		<u>Renewal application</u> – as per a) above.		
		<u>New application</u> – as per a) above		
		manner applicable to insurance companies		
		c) Reg $9(5)$ – FDI not to exceed 26% in the		
		Kenewai application – as per a) above		
		<u>New application</u> – as per a) above <u>Renewal application</u> – as per a) above		
		carry on the business of insurance broker-		
		b) Reg 9(4) – applicant to exclusively		
		CA institute.		
		the auditor and a report submitted to the		
		the same shall not be repeated. iii) an explanation shall also be called from		
		Officer shall also give an undertaking that		
		responsible for the lapse and shall be issued a warning letter. The Principal		
		compliance officer shall be held		
		ii) The Principal Officer and the		
		later.		
		on business till the time he corrects his non-compliance or 2 months whichever is		
		i) The broker shall not be allowed to carry		
		following:		
		reported by the auditor in Form VI-A. Any non-compliance shall result in the		
		<u>Renewal application</u> - compliance		
		comply application will not be processed.		
		advised to comply. If applicant does not		
		application. If not, applicant shall be		

		of the Authority and beneficial ownership and control of the shares Any non-compliance shall be proceeded as under: a) The Principal Officer and the compliance officer shall be held responsible for the lapse and shall be issued a warning letter. The Principal Officer shall also give an undertaking that the same shall not be repeated. b) Form VI-A certified by the Auditor will be examined. If discrepancy found an explanation shall be called from the auditor and a report submitted to the CA institute.	 a) hold the Principal Officer responsible for the violations and remove him. b) promoters and Board be apprised of the position and advised to take necessary corrective steps c) Form VI-A certified by the Auditor will be examined. If discrepancy found an explanation shall be called from the auditor and a report submitted to the CA institute. d) The broker shall not be allowed to carry on business till the time he corrects his non-compliance or 2 months whichever is later. 	cancellation of the license under Regulation 41 & 42 in addition to steps mentioned in second time violation. The broker shall not be allowed to carry on business till the time he corrects his non-compliance or 4 months whichever is later. In addition the Authority shall record the fit & proper criteria applicable to directors/ shareholders/ promoters
11	Maintenance of minimum amount of Networth	 Maintenance of minimum networth <u>New application</u> - same shall be verified and confirmed at the time of new application. If not, applicant shall be advised to comply. If applicant does not comply application will not be processed. <u>Renewal application</u> - compliance reported by the auditor in Form VI-A. Any non-compliance shall result in the following: a) the broker to immediately inform the Authority of the steps taken to restore the networth. b) The broker shall not be allowed to carry on business till the time he corrects his non-compliance. c) The Principal Officer and the compliance officer shall be held responsible for the lapse and shall be issued a warning letter. The Principal Officer shall also give an undertaking that the same shall not be repeated. d) an explanation shall also be called from the auditor and a report submitted to the CA institute. 	1	If the violation is again repeated then initiate steps for suspension/ cancellation of the license under Regulation 41 & 42 in addition to steps mentioned in second time violation. The broker shall not be allowed to carry on business till the time he corrects his non-compliance or 4 months whichever is later. In addition the Authority shall record the fit & proper criteria applicable to directors/ shareholders/ promoters
12	Deposit Requirement	Maintenance of deposit New application - same shall be verified	Any non-compliance for second time	Any non-compliance for third time

*		and confirmed at the time of new	a) the broker to take steps taken to	a) the broker to take steps taken to
		application. If not, applicant shall be advised to comply. If applicant does not	comply with the deposit requirements. b) hold the Principal Officer	comply with the deposit requirements. b) hold the Principal Officer
		comply application will not be processed. <u>Renewal application</u> - compliance reported by the auditor in Form VI-B. Any non-compliance shall result in the	responsible for the violation. c) promoters and Board be apprised of the position and advised to take necessary corrective steps	responsible for the violation and remove him from the position of PO. c) The broker shall not be allowed to carry on business till the time he
		following: a) the broker to take steps taken to comply	d) Form VI-A certified by the Auditor will be examined. If discrepancy	corrects his non-compliance or 4 months whichever is later.
		with the deposit requirements. b) The Principal Officer and the	found an explanation shall be called from the auditor and a report	d) promoters and Board be apprised of the position and advised to take
		compliance officer shall be held responsible for the lapse and shall be issued a warning letter. The Principal	submitted to the CA institute. e) The broker shall not be allowed to carry on business till the time he	necessary corrective steps.e) initiate steps for suspension/ cancellation of the license under
		Officer shall also give an undertaking that the same shall not be repeated.	corrects his non-compliance or 2 months whichever is later.	Regulation 41 & 42. f) Form VI-A certified by the Auditor
		c) an explanation shall also be called from the auditor and a report submitted to the CA institute.		will be examined. If discrepancy found an explanation shall be called from the auditor and a report submitted to the
12				CA institute.
13	Requirement of Professional Indemnity Insurance	Maintenance of Professional Indemnity Insurance	Any non-compliance for second time violation shall be proceeded as under:	Any non-compliance for third time violation shall be proceeded as under:
		<u>New application</u> – undertaking from the Principal Officer that the PI insurance will	a) the broker to take steps taken to comply with the deposit requirements.	a) the broker to take steps taken to comply with the PI Indemnity
		be taken within a period of 12 months from date of issue of license. If not then the	b) hold the Principal Officer responsible for the violations.	Insurance requirements. b) hold the Principal Officer
		insurance broker cannot solicit business for the period he did not have the PI insurance in force.	c) promoters and Board be apprised of the position and advised to take necessary corrective steps	responsible for the violation and remove him from the position of PO. c) promoters and Board be apprised of
		<u>Renewal</u> application - compliance reported by the auditor in Form VI-C. Any	d) Form VI-A certified by the Auditor will be examined. If discrepancy	the position and advised to take necessary corrective steps.
		non-compliance shall result in the following:	found an explanation shall be called from the auditor and a report	d) initiate steps for suspension/ cancellation of the license under
	£	a) the broker to take steps taken to comply with the deposit requirements.	e) The broker shall not be allowed to	Regulation 41 & 42. e) Form VI-A certified by the Auditor
		b) The Principal Officer and the compliance officer shall be held	carry on business till the time he corrects his non-compliance or 2	will be examined. If discrepancy found an explanation shall be called from the
		responsible for the lapse and shall be issued a warning letter. The Principal Officer shall also give an undertaking that	months whichever is later.	auditor and a report submitted to the CA institute.
		the same shall not be repeated.		f) The broker shall not be allowed to carry on business till the time he

	2	the auditor and a report submitted to the CA institute.		months whichever is later.
14	Payment of fees and consequences of failure to pay fees	<u>Renewal</u> application - compliance reported by the auditor in Form VI-C. Any non-compliance shall result in the following: If the broker does not pay the annual fees by the due date, but pays within one month then the he shall have to pay the annual fees plus Rs 10,000 plus applicable taxes.	If the broker does not pay the annual fees even after one month of the due date, but pays within three months then the he shall have to pay the annual fees plus Rs 25,000 plus applicable taxes. The broker shall not be allowed to carry on business till the time he corrects his non-compliance or 2 months whichever is later.	If the broker does not pay the annua fees even after three months of the du date, but pays within one year then th he shall have to pay the annual fee plus Rs 50,000 plus applicable taxes. The broker shall not be allowed to carry on business till the time h corrects his non-compliance or months whichever is later.
15 & 16	Procedure for licensing, validity of license	No action required as the procedure is well laid down		
17	Rejection of application	As above		
18	Renewal of License	Reg 18(1) – time periods for submitting the renewal application specified. No further action required. Reg 18 (2) – after expiry of license the insurance broker cannot do any fresh business but only undertake servicing of existing policyholders. No further action required.		
		 Reg 18(3) The PO and employees should complete 25 hours of renewal training. Action: If delay in renewal training a) upto one month issue a warning; b) if more than one month and upto 3 months a penalty of Rs 10,000 and no placement of new business for 1 month. c) if more than 3 months penalty of Rs 25,000 and no placement of new business for 3 months. 		
		Reg 18(4) – Renewal application to be dealt in the manner specified under Reg 8 i) whether applicant suffering from of the disqualifications specified under section		

e

42D(5) of the Insurance Act. Action: If yes, invoke Reg 41 for suspension of license with notice.

ii) whether the applicant has necessary infrastructure.

Action: If the infrastructure declared at the time of grant of license and at the time of renewal of the license is found deficient thereafter, a warning may be issued to the broker and he be asked to comply with the requirements within a period of 2 weeks and confirm compliance.

iii) Minimum 2 persons with qualifications and experience and in branch office one person per branch

Action: if not available a) The broker shall not carry on business till the time he corrects his non-compliance and has atleast 2 qualified personas and 1 person in a branch.

b) The Principal Officer and the compliance officer shall be held responsible for the lapse and shall be issued a warning letter. The Principal Officer shall also give an undertaking that the same shall not be repeated.

c) The broker shall not be allowed to carry on business till the time he corrects his non-compliance or 2 months whichever is later.

iv. with any person, directly or indirectly connected with the applicant refused license by the Authority in the past
Action: a) If the person has been refused license and the same is disclosed, then depending upon the facts of the case a decision of renewal of license shall be taken.
b) However if the same is not disclosed to

SN		
	the Authority, then invoke Reg 41 for suspension of license with notice. c) The Principal Officer and the compliance officer shall be held responsible for the lapse and may be asked to resign.	
	 v. applicant fulfills the capital / networth deposit requirements Action: a) If the applicant does not fulfill any of the capital/ networth/ deposit requirement, then the renewal of the license shall not be renewed till the requirements are complied. b) The procedure laid down at S.No. 9, 11 and 12 may be followed. 	
	 vi. PO possess the required qualification and information about Directors shareholders/ promoters / KMP is submitted. Action: a) If the PO does not possess the required qualifications, then PO shall be removed. b) The broker shall not carry on business till the time he appoints a new PO. c) The compliance officer shall be issued a warning letter for the above violation if it is unintentional and in case of a repetition or intentional violation he will be removed from the position. d) If the information of shareholders promoters/ KMP necessary for processing of application is incomplete then the same shall be submitted. 	
	 vii. PO suitable to be appointed given hi experience, preferably in insurance sector Action: a) The experience of the PO to be considered for reckoning shall be as under i) atleast 3 years in supervisory capacity in insurance sector. 	

	ii) atleast 5 years in supervisory capacity in		
	financial sector.		
	iii) atleast 7 years in supervisory capacity		
	in any other sector.		
	b) If the PO does not possess the required		
	experience, then PO shall be removed.		
	c) The broker shall not carry on business		
	till the time he appoints a new PO.		
	d) The compliance officer shall be issued a		
	warning letter for the above violation if it		
	is unintentional and in case of a repetition		
	or intentional violation he will be removed		
	from the position.		
			a a
	viii. whether PO/ Directors/ Promoters/		3
	shareholders/ partners are Fit & proper		
	based on statements.		
	Action: a) If the statement made by the		
	PO/ Directors/ Promoters/ shareholders/		
	partners indicates that the person does not		
	meet the fit & proper critera, the Authority		
	may decline his association with the		
	broking company.		
	b) If the statement made by the PO/		
	Directors/ Promoters/ shareholders/		
	partners are found to be incorrect then the		
	Authority shall invoke Reg 41 for		
	suspension of license with notice.		
	c) The compliance officer shall be issued a		
	warning letter for the above violation if it		
	is unintentional and in case of a repetition		
	or intentional violation he will be removed		
	from the position.		
4	poonom		
	ix. whether PO/ Directors/ Promoters/		
	shareholders/ partners comply with Fit &		
	proper guidelines.		
	Action: a) If the Authority is of the view	5.	
	that the PO/ Directors/ Promoters/		
	shareholders/ partners do not comply with		
	the Fit & Proper criteria, then it shall		
	cancel the association of the person with		
	cancel the association of the person with		1

the broking company.	
 x. PO and/ or any other official of insurance broker has violated the code of conduct Action: a) The Authority would examine the violation of the code of conduct. If the violation is one off and unintentional then the Principal Officer and the compliance officer shall be issued a warning letter and an undertaking from both of them that the same shall not be repeated. b) In case of a repetition or an intentional violation, then i) the broker shall not carry on business. ii) hold the Principal Officer and compliance officer responsible for the 	
 violation and remove them from the position of PO and compliance officer. iii) The broker shall not be allowed to carry on business till the time he corrects his non-compliance or 2 months whichever is later. iv) promoters and Board be apprised of the position and advised to take necessary corrective steps. v) initiate steps for suspension/ cancellation of the license under Regulation 41 & 42. 	
 xi. applicant engaged in business other than the main objects Action: as above xii. grant of license will be in the interest of policyholders Action: subjective issue. The Authority may decline renewal if it of the view that the interest of policyholders will not be served after invoking Reg 41 for suspension of license with notice. 	

		xiii. promoters/ shareholders/ partners are in sound financial position. Action: The Authority may decline renewal if it of the view that the promoters/ shareholders/ partners are not in sound financial position after invoking Reg 41 for suspension of license with notice.		
		 xiv. employee responsible for soliciting should fulfill the requirements Action: a) If the broking company do not have atleast 2 persons in head/ corporate office and one in branch office then the broking company cannot write insurance business till the broking company has appointed a trained and qualified person. b) hold the Principal Officer and compliance officer responsible for the violation and issue them a warning. c) If the same is repeated then i) the broking company shall not write insurance business for the period the office was without the trained and qualified persons. ii) the PO and the compliance officer shall be held responsible for this violation and may be removed from their position. 		
		iii) inform the Board of the violation and advise them to submit a necessary plan to prevent its re-occurrence.		
19	Procedure where a renewal of license is not granted	No action required as the procedure is well laid down		
20	Effect of refusal to grant license	As above		
21	Issue of duplicate license	As above	NA	
22	Sale of Insurance Online	Reg 22(1) allows brokers to enter into an agreement for sale of insurance products online by linking to the web portal of the insurers.		

<u>.</u>			
	 Action: a) if broker sells insurance products of an insurer without entering into an agreement then there would be a violation. The violations would be dealt in manner specified in S.No. 4. Reg 22(2): The insurance broker shall follow the procedure laid down in Schedule VIII of the regulations Action: If the insurance broker does not follow the procedure laid down in Annexure VIII, then the broker shall be: a) warned and advised to take necessary steps to prevent its re-occurrence. b) The Principal Officer shall be held responsible for the lapse and shall be issued a warning letter. He shall also give an undertaking that the same shall not be repeated. c) the promoters and Board be apprised of the position 	 Action: If the violations are repeated then the broker shall have to prove to the Authority that the violations were accidental not deliberate If the violations are found to be found accidental and one off then the broker shall a) submit a plan to set right the shortcomings b) The Principal Officer shall be held responsible for the lapse and shall be issued a warning letter. He shall also give an undertaking that the same shall not be repeated. c) the promoters and Board be apprised of the position. d) report monthly/ quarterly compliance of the steps taken/ measures put in place to prevent its reoccurrence by an independent person 	Action: If the violation is again repeated then initiate steps for suspension/ cancellation of the license under Regulation 41 & 42 in addition to steps mentioned in S.No. II of second time violation. The broker shall not be allowed to carry on business till the time he corrects his non-compliance or 4 months whichever is later. In addition the Authority shall record the fit & proper criteria applicable to directors/ shareholders/ promoters.
	the position.	 person. II. If it is found that the violations were deliberate then the broker shall: a) submit a plan to set right the shortcomings b) identify the person(s) responsible for the violations and take necessary action as per the Rules of the company and report the details of such persons to the Authority c) hold the Principal Officer responsible for the violations and remove him. He shall not be considered for the post of principal officer for a period of atleast 1 year. d) The broker shall not be allowed to carry on business till the time he corrects his non-compliance or 2 months whichever is later. e) promoters and Board be apprised of the position and advised to take 	

			necessary corrective	steps				
			f) report mon		lv			
			compliance of th					
			measures put in pla					
			reoccurrence by					
			person	un macpenae				
23	Sale of Insurance by tele-	Reg 23(1) – An insurance broker who						
	marketing mode	intends to engage the services of a						
	5	telemarketer shall have to abide by						
		Guidelines on distance marketing of						
		insurance products						
		Reg 23(2) – Insurance broker shall have to						
		abide by with the following additional						
		conditions:						
		i) the telemarketer engaged by insurance						
		broker shall comply with various circular/						
		guidelines issued by TRAI						
		ii) the telemarketer engaged by the						
		insurance broker shall not engage with any						
		other insurer or insurance related entity						
		iii) In case insurance broker registers as a						
		telemarketer with TRAI, the insurance						
		broker shall do telemarketing for itself						
		only and not for any other entity						
		iv) Authorised verifier employed by						
		telemarketer/ insurance broker shall						
		undergo statutory training and pass exam						
		as per Schedule II of these regulations						
		v) An insurance broker shall enter into an						
		agreement with the telemarketer, a copy of						
		which shall be filed with the Authority						
	2	along-with undertakings as per Annexure						
		IV-A and IV-B of these regulations.						
		vi) The Authority shall power to inspect						
		the premises of the telemarketer or any						
		other premises, which the Authority feels						
		necessary for verification/ documents, etc						
		vii) the telemarketer shall have to comply						
		with the terms and conditions as may be						
		prescribed.						
		Action: If the insurance broker does not	Action: I. If th	e violations a	re Action:	If the	violation	is

· · · · · · · · · · · · · · · · · · ·	comply with any of the above points, then	repeated then the broker shall have to	repeated then initiate steps for
	the broker shall be:	prove to the Authority that the	suspension/ cancellation of the license
	a) warned and advised to take necessary	violations were accidental not	under Regulation 41 & 42 in addition
	steps to prevent its re-occurrence.	deliberate	to steps mentioned in S.No. II of
	b) The Principal Officer shall be held	If the violations are found to be found	second time violation.
		accidental and one off then the broker	The broker shall not be allowed to
	responsible for the lapse and shall be	shall	carry on business till the time he
	issued a warning letter. He shall also give		
	an undertaking that the same shall not be	a) submit a plan to set right the	corrects his non-compliance or 4 months whichever is later.
	repeated.	shortcomings	10 CT
	c) the promoters and Board be apprised of	b) The Principal Officer shall be held	In addition the Authority shall record
	the position.	responsible for the lapse and shall be	the fit & proper criteria applicable to
		issued a warning letter. He shall also	directors/ shareholders/ promoters.
		give an undertaking that the same	
		shall not be repeated.	
		c) the promoters and Board be	
		apprised of the position.	
		d) report monthly/ quarterly	
		compliance of the steps taken/	
		measures put in place to prevent its	
		reoccurrence by an independent	
		person.	
		II. If it is found that the violations	
		were deliberate then the broker shall:	
		a) submit a plan to set right the	
		shortcomings	
		b) identify the person(s) responsible	
		for the violations and take necessary	
		action as per the Rules of the	
		company and report the details of	
		such persons to the Authority	
		c) hold the Principal Officer	
		responsible for the violations and	
		remove him. He shall not be	
		considered for the post of principal	
		officer for a period of atleast 1 year.	
		d) The broker shall not be allowed to	
		carry on business till the time he	
		corrects his non-compliance or 2	
		months whichever is later.	
		e) promoters and Board be apprised of	
		the position and advised to take	

		-	necessary corrective steps f) report monthly/ quarterly compliance of the steps taken/ measures put in place to prevent its reoccurrence by an independent person	
24	Action against a person acting as an insurance broker without a valid license	No action required as the procedure is well laid down		
25	Remuneration	Reg 25(1) – life and general insurance – no insurance broker shall be paid or contract to be paid by way of remuneration an amount exceeding the limits as specified by the Authority Action:		
		Reg $25(2)$ – reinsurance – remuneration that will be paid shall be as per market practice.		
		Reg 25(3) – settlement of accounts by insurers in respect of remuneration shall be done on monthly basis and it is to be ensured that there is no cross settlement of outstanding balances		
		 Action: compliance reported by the auditor in Form VI-D. Any non-compliance shall result in the following: a) the broker to immediately inform the Authority of the steps taken to comply with the regulations b) The broker shall not be allowed to carry on business till the time he corrects his non-compliance. c) The Principal Officer and the compliance officer shall be held responsible for the lapse and shall be issued a warning letter. The Principal 	 second time violation shall be proceeded as under: a) the broker to immediately inform the Authority of the steps taken to comply with the regulations. b) hold the Principal Officer responsible for the violations and remove him. c) The broker shall not be allowed to carry on business till the time he corrects his non-compliance or 2 months whichever is later. 	repeated then initiate steps for suspension/ cancellation of the licens under Regulation 41 & 42 in addition to steps mentioned in second time violation. The broker shall not be allowed t
		Officer shall also give an undertaking that the same shall not be repeated. d) an explanation shall also be called from	d) promoters and Board be apprised of the position and advised to take necessary corrective steps	

		the auditor and a report submitted to the CA institute.	e) Form VI-D certified by the Auditor will be examined. If discrepancy found an explanation shall be called from the auditor and a report submitted to the CA institute.	
26	Ceiling of business from single	Reg $26(1)$ – Not more than 50% of the premium (quantum, receipts, etc) shall emanate from any one client in a financial year		
		Reg 26(2) – for insurance brokers promoted by corporate houses having an insurance company within their group not more than 25% of the insurance handled by the insurance broker shall be placed with the insurance company within the promoter group separately for life and general insurance.		
		Reg 26(3) – the % of premium as specified in sub-reg (1) above will not include reinsurance premium as well premium emanating from Government body or public sector undertaking.		
		Reg 26(4) – The decision of the Authority whether the company/ business or an organization is under same management shall be final.		
		Reg 26(5) – An insurance broker shall submit CA certificate to that effect		
		 Action: compliance reported by the auditor annually. Any non-compliance shall result in the following: a) the broker shall be warned for the breach of the regulations. b) the broker shall submit an action plan to ensure that the breach is not repeated. c) The Principal Officer and the compliance officer shall be held 	second time time violation shall be proceeded as under:a) the broker to immediately inform the Authority of the steps taken to comply with the regulations.b) hold the Principal Officer responsible for the violations and	

		responsible for the lapse and shall be issued a warning letter. The Principal Officer shall also give an undertaking that the same shall not be repeated. d) an explanation shall also be called from the auditor and a report submitted to the CA institute.	 c) The broker shall not be allowed to carry on business till the time he corrects his non-compliance or 2 months whichever is later. d) promoters and Board be apprised of the position and advised to take necessary corrective steps e) certificate of the Auditor will be examined. If discrepancy found an explanation shall be called from the auditor and a report submitted to the CA institute. 	months whichever is later. In addition the Authority shall record the fit & proper criteria applicable to directors/ shareholders/ promoters
27	Segregation of Insur Money	 Reg 27(1) – Provisions of Sec 64Vb of the Act shall continue to be applicable Reg 27(2) – In case of reinsurance contracts, it may be agreed upon between the parties or as part of the international market practice, the reinsurance/ composite broker can collect premium and remit to the reinsurer and/ or collect claims from the reinsurer to be passed on to the insurer. The money collected by the broker shall be dealt with in the manner specified in Schedule V of the Regulations. 		
		 Action: compliance reported by the auditor in Form VI-E. Any noncompliance shall result in the following: a) the broker to immediately inform the Authority of the steps taken to comply with the regulations b) The broker shall not be allowed to carry on business till the time he corrects his non-compliance. c) The Principal Officer and the compliance officer shall be held responsible for the lapse and shall be issued a warning letter. The Principal Officer shall also give an undertaking that the same shall not be repeated. d) an explanation shall also be called from 	 second time violation shall be proceeded as under: a) the broker to immediately inform the Authority of the steps taken to comply with the regulations. b) hold the Principal Officer responsible for the violations and remove him. c) The broker shall not be allowed to carry on business till the time he corrects his non-compliance or 2 months whichever is later. 	Action: If the violation is again repeated then initiate steps for suspension/ cancellation of the license under Regulation 41 & 42 in addition to steps mentioned in second time violation. The broker shall not be allowed to carry on business till the time he corrects his non-compliance or 4 months whichever is later. In addition the Authority shall record the fit & proper criteria applicable to directors/ shareholders/ promoters

		the auditor and a report submitted to the CA institute.	e) Form VI-E certified by the Auditor will be examined. If discrepancy found an explanation shall be called from the auditor and a report submitted to the CA institute.	
28	Code of Conduct	If it is brought to the notice of the Authority that the broking company has violated the code of conduct, the broker shall be: a) warned and advised to take necessary steps to prevent its re-occurrence. b) The Principal Officer shall be held responsible for the lapse and shall be issued a warning letter. He shall also give an undertaking that the same shall not be repeated. c) the promoters and Board be apprised of the position.	 I. If the violations are repeated then the broker shall have to prove to the Authority that the violations were accidental not deliberate If the violations are found to be found accidental and one off then the broker shall a) submit a plan to set right the shortcomings b) The Principal Officer shall be held responsible for the lapse and shall be issued a warning letter. He shall also give an undertaking that the same shall not be repeated. c) the promoters and Board be apprised of the position. d) report monthly/ quarterly compliance of the steps taken/ measures put in place to prevent its reoccurrence by an independent person. II. If it is found that the violations were deliberate then the broker shall: a) submit a plan to set right the shortcomings b) identify the person(s) responsible for the violations and take necessary action as per the Rules of the company and report the details of such persons to the Authority c) hold the Principal Officer responsible for the violations and remove him. He shall not be considered for the post of principal officer for a period of atleast 5 years. d) The broker shall not be allowed to 	If the violation is again repeated then initiate steps for suspension/ cancellation of the license under Regulation 41 & 42 in addition to steps mentioned in S.No. II of second time violation. The broker shall not be allowed to carry on business till the time he corrects his non-compliance or 4 months whichever is later. In addition the Authority shall record the fit & proper criteria applicable to directors/ shareholders/ promoters.

			carry on business till the time he corrects his non-compliance or 2 months whichever is later. e) promoters and Board be apprised of the position and advised to take necessary corrective steps f) report monthly/ quarterly compliance of the steps taken/ measures put in place to prevent its reoccurrence by an independent person	
29	Maintenance of books of accounts, records, etc	 Reg 29(1) – Every insurance broker shall prepare for every financial year a) balance sheet; b) profit & loss account; c) statement of cash/ fund flow d) additional statements on insurance broking business as required by the Authority Reg 29(2) – Every insurance broker shall submit to the Authority, audited financial statement alongwith auditor's report before 30th September alongwith remarks or observations of auditors, if any, on conduct of business, state of accounts, etc and a suitable explanations Reg 29(3) – every broker shall within 90 days from the date of auditor's report take steps to rectify the deficiencies and report to the Authority Reg 29(4) – All books of accounts, documents, etc shall be maintained at the head office of the broking company Reg 29(5) – All books of accounts shall be maintained for atleast 10 years Rge 29(6) – A certificate confirming compliance of various regulations shall form part of Auditors Report. 		

		 Reg 29(7) – every insurance broker shall submit to the Authority the details of statutory auditors engaged by them along-with audited accounts as per Annexure V. Action: compliance reported by the auditor in form of certificate confirming compliance to various regulations forming part of the Auditors report. Any non-compliance shall result in the following: a) the broker to immediately inform the Authority of the steps taken to comply with the regulations b) The broker shall not be allowed to carry on business till the time he corrects his non-compliance. c) The Principal Officer and the compliance officer shall be held responsible for the lapse and shall be issued a warning letter. The Principal Officer shall also give an undertaking that the same shall not be repeated. d) an explanation shall also be called from the auditor and a report submitted to the CA institute. 	 Action: Any non-compliance for second time violation shall be proceeded as under: a) the broker to immediately inform the Authority of the steps taken to comply with the regulations. b) hold the Principal Officer responsible for the violations and remove him. c) The broker shall not be allowed to carry on business till the time he corrects his non-compliance or 2 months whichever is later. d) promoters and Board be apprised of the position and advised to take necessary corrective steps e) certificate issued by the Auditor will be examined. If discrepancy found an explanation shall be called from the auditor and a report submitted to the CA institute. 	Action: If the violation is again repeated then initiate steps for suspension/ cancellation of the license under Regulation 41 & 42 in addition to steps mentioned in second time violation. The broker shall not be allowed to carry on business till the time he corrects his non-compliance or 4 months whichever is later. In addition the Authority shall record the fit & proper criteria applicable to directors/ shareholders/ promoters
30	Submission of half yearly returns	Reg 30(1)-Submission of Forms given in Annexure VI-A to VI-E duly certified by CA on half-yearly basis.		
31	Internal control and systems	Action: as above Reg 31(1) – every broker shall have proper internal audit in place and internal controls and systems adequate for the size, nature and complicity of business Reg 31(2) – for reinsurance/ composite broker it is mandatory to have a compliance officer Reg 31(3) – for direct insurer if the		

		 business in a financial year more than 10 crs then mandatory to have a compliance officer. Action: Any non-compliance shall result in the following: a) the broker to take steps taken to appoint a compliance officer immediately. b) The Principal Officer shall be held responsible for the lapse and shall be issued a warning letter. c) The Principal Officer shall also give an undertaking that the same shall not be repeated. 	Action: Any non-compliance for second time violation shall be proceeded as under: a) the broker to take steps taken to appoint the compliance officer immediately. b) hold the Principal Officer responsible for the violation. c) The broker shall not be allowed to carry on business till the time he corrects his non-compliance or 2 months whichever is later. d) promoters and Board be apprised of the position and advised to take necessary corrective steps	Action: Any non-compliance for third time violation shall be proceeded as under: a) the broker to take steps taken to appoint the compliance officer immediately. b) hold the Principal Officer responsible for the violation and remove him from the position of PO. c) The broker shall not be allowed to carry on business till the time he corrects his non-compliance or 4 months whichever is later. d) promoters and Board be apprised of the position and advised to take necessary corrective steps. e) initiate steps for suspension/
				cancellation of the license under Regulation 41 & 42.
32	Claim Consultancy	Any violation of Reg 32 shall be dealt in accordance with the steps laid down for violation of regulation 31.		
33	Co-Broking	As above		
34	Reinsurance/ Composite Broker sharing brokerage	As above		
35	Single broking license to one corporate group	As above		
36	Nomenclature of Insurance Brokers	Immediate compliance		
37	Financial penalty for certain violations/ breaches	Financial penalties for violations. No further action.		
38	Disclosures to the Authority	Reg $38(1)$ – The Insurance broker shall disclose to the Authority on their own any material change which has a bearing on their license within 30 days of such change		

۸,

. .

š			
	Reg 38(2) – the insurance broker shall disclose to the Authority, as and when required by it,		
	Reg 38(3) – The insurance broker shall take prior approval of the Authority in the following cases: change in i) Principal Officer; ii) Director(s)/ Partner(s)/; iii) name of the company; iv) place of corporate/ registered office; v) principal place of business.		
	Reg 38(4) – An insurance broker shall furnish to the Authority as and when there is change/ addition to the information furnished previously to the Authority i) opening/ closing of branch; ii) list of broker qualified person; iii) in respect of a claim under the professional indemnity policy; iv) acquiring immovable property.		
	Reg 38(5) – The Authority may from time to time require the broker to furnish information/ documents in the manner as may be specified		
	Reg 38(6) – Failure to comply with the regulation will lead to action in accordance with provision of Reg 41.		
	 Action: Any non-compliance shall result in the following: a) the broker to take steps taken to comply with the deposit requirements. b) The Principal Officer and the compliance officer shall be held responsible for the lapse and shall be issued a warning letter. c) The Principal Officer shall also give an undertaking that the same shall not be repeated. 	second time violation shall be proceeded as under: a) the broker to take steps taken to	

	-			
			month whichever is later. d) promoters and Board be apprised of the position and advised to take necessary corrective steps	 months whichever is later. d) promoters and Board be apprised of the position and advised to take necessary corrective steps. e) initiate steps for suspension/ cancellation of the license under Regulation 41.
39 & 40	Authority's power to inspect/ appointment of investigator by the Authority	Exercise of Authority's power. No further action.		
41 & 42	Suspension of license with notice/ Cancellation or suspension of license without notice	The regulations cover in detail the provisions/ circumstances surrounding suspension/ cancellation. No further comments		
43	Publication of order of suspension	No action required as the procedure is well laid down		
44	Manner of holding enquiry after suspension	As above.		
45	Action to be taken after receipt of enquiry report	As above.		
46	Procedure for cancellation	As above		
47	Publication of order of cancellation of license	As above		
48	Effect of cancellation	As above		
49	Voluntary surrender of license	Voluntary surrender to be accepted only on fulfillment of requirements. If any action pending then voluntary surrender not to be accepted till outstanding issues are settled.		
50	Power of Authority to issue clarifications	As above		
51	General	As above		

Note 1: Despite the above penalty chart, if the Authority considers the violation committed by the insurance broker grave, then it may initiate steps for suspension/ cancellation of license at the first stage itself.

Note 2: If the broker is financially benefitted, then such benefits shall be neutralized/ set-off by fines.